

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:687

ANSWERED ON:26.02.2015

VOTER IDENTITY CARD

Biju Shri Parayamparanbil Kuttappan;Sampath Shri Anirudhan;Teacher Smt. P.K.Sreemathi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any instances of having more than one voter's identity card by the electors in the country have come to the notice of the Government;
- (b) if so, the details thereof for the last three years;
- (c) whether the Government has any mechanism to address the issue and prevent such instances;
- (d) if so, the details thereof; and
- (e) the other steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) & (b): The information is being collected and will be laid on the Table of the House.

(c) to (e) : As per provisions of Section 17, 18 and 31 of the Representation of People Act, 1950, no person is to be registered more than once in any constituency; and no person to be registered in the electoral roll for more than one constituency. Registering oneself at two places in the Electoral Roll is an offence punishable under section 31 of the Representation of People Act, 1950. The Election Commission takes appropriate action for deletion of duplicate/multiple entries as and when such instances come to its notice.

In order to address this issue, the Election Commission has appointed Booth Level Officers for each part of electoral roll to undertake house-to-house verification of the voters. In addition, the draft rolls are displayed to the general public to file claims and objections apart from the fact that these draft electoral rolls are also provided to the authorities such as, Gram Sabhas, Resident Welfare Associations, etc. and also available on the website. The Election Commission has also requested the recognised National and State Parties to appoint Booth Level Agents for each polling station to work with Booth Level Officers to check the veracity of the names in the electoral roll. The Election Commission is also using specially designed "De-duplication software" to ensure the deletion of duplicated entries.